

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75110 of 2018

(Arising out of Order-in-Original No. 20/Commissioner/CE/Haldia/Adjn/2017 dated 20.10.2017 passed by Commissioner of CGST and Central Excise, Haldia Commissionerate)

M/s I.N.Construction

Jhikurkhali, Bhuniaroychak, Haldia, WB-721602

Appellant

VERSUS

**Commissioner of Central CGST and Central Excise, Haldia
Commissionerate**

15/1, Stand Road, Kolkata-700001.

Respondent

APPEARANCE :

None for the Appellant

Shri S.Dey, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO...76330/2025..

DATE OF HEARING : 14.05.2025

DATE OF DECISION : 14.05.2025

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

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